



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

NOTIFICATION  
Srinagar, the 18<sup>th</sup> July, 2019

SRO:- 457 Whereas, on 03.08.2012 Police Station Sumbal received an information from reliable sources to the effect that accused persons namely 1. Sajad Ahmad Navoo @ Chota Geelani S/o Mohammad Sultan Navoo 2. Hilal Ahmad Wani S/o Gh. Mohammad Wani R's/o Naidkhai along with some unknown miscreants have pasted posters of banned outfit HM organization with incriminating material printed on them at Jamia Masjid Naidkhai. The contents of these posters are against sovereignty and integrity of India in which people have been urged to oppose established Governments of India and State of Jammu and Kashmir; and

2. Whereas, a case FIR No.116/2012 U/S 13 UAP Act was registered at Police Station Sumbal and investigation was taken up; and

3. Whereas, during the course of investigation site plan of place of occurrence was drafted and posters with incriminating contents of banned outfit HM were seized as piece of evidence and placed on record. Besides, statement of witnesses were recorded under section 164-A, Cr.PC. Statement so recorded would, inter-alia, reveal that the accused persons namely 1. Sajad Ahmad Navoo @ Chota Geelani S/o Mohammad Sultan Navoo 2. Hilal Ahmad Wani S/o Gh. Mohammad Wani R's/o Naidkhai pasted these posters of HM outfit in the jurisdiction of Police Station Sumbal to threaten general public and instigate the youth to join militant organization thereby threatening the national sovereignty and integrity. Evidence collected, prima-facie, established commission of offence punishable u/s 13 UAP Act against 1. Sajad Ahmad Navoo @ Chota Geelani S/o Mohammad Sultan Navoo 2. Hilal Ahmad Wani S/o Gh. Mohammad Wani R's/o Naidkhai and investigation of case concluded as proved against them; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provision of law.

6. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely 1. Sajad Ahmad Navoo @Chota Geelani S/o Mohammad Sultan Navoo 2.Hilal Ahmad Wani S/o Gh. Mohammad Wani R's/o Naidkhai for commission of offences punishable U/S 13 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No. 116/2012 of Police Station Sumbal.

By Order of the Government of Jammu and Kashmir.

Sd/-

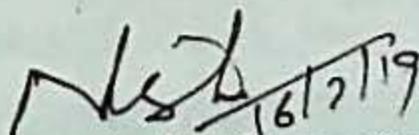
Principal Secretary to the Government  
Home Department

No. Home/Pros/28/2019

Dated:- 18-07-2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc-136/S/2018/16167-69 dated 09/03/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.



Under Secretary to the Government  
Home Department